

The order passed by Hon'ble JAD-I & Hon'ble JAD-II on the mention-slips filed by Ld. Counsels through the e-mail mentioning.phc-bih@gov.in
The Ld. Counsels are requested to make mentioning of extremely urgent matters only. All A.Bails and R.Bails including tied-up matters are to be listed in order of their seniority as such no need to mention for their listing.

All Civil & Cr. Matters of the year 2020 & 2021 have been listed in order of their seniority before the respective Benches as such no need to mention for the listing of such cases.

The case already listed before a Bench may be mentioned before the Bench concerned only.

Mentioning matters regarding urgent hearing of pending cases:

Sl No.	Name of Adv. With Ph.No.	Name of Party	Nature of Case	Reasons for Mentioning	Remarks
(From 5.00 PM of 19.04.2022 to 5:00 PM of 20.04.2022)					
Civil Matters					
1.	Mr. Gopal Govind Mishra 9939261295	Jyotish Kumar Singh	CWJC- 20165/2018	The aforesaid writ petition has been never listed before the Honorable court after filing. The aforesaid writ petition has been filed for regularisation/ appointment on the post of Driver in Raghapur Block in Supaul, district. The petitioner had worked on the aforesaid to post with effect from 1985 to 2016 on contractual basis and appointed by the District Magistrate. The one set of contractual appointment replaced by another set of contractual appointment by the Block Development Officer, Raghapur without any authority under the law. The petitioner will be crossed the date of retirement after 2 and half years. The writ petition will be infructuous thereafter. The case of petitioner is also covered by judgment of apex court passed in Uma Devi case reported in (2006)4 SCC 1 and on the concept of one-time	No Urgency

				measure elaborated in M.L. Kesari case reported in (2010) 9 SCC 247, and on the basis of guideline of General Administrative Department, Government of Bihar. The direction may kindly be issued for final adjudication of appointment of petitioners and for final decision may kindly be taken by the authority. This case requires urgent consideration and listing in the interest of justice.	
2.	Ram Bali Jha 9304035997	Nilkanth Singh Rakesh and Others	MJC No. 424 of 2022	This case is very urgent and relating to enhancement of suitable rate of old age pensioners. The order dated 05.10.2021 passed in CWJC No. 17520 of 2021 by the Division Bench of this Hon'ble Court presided by the Chief Justice and Hon'ble Mr. Justice S. Kumar. According this order the petitioner submitted their representation within time. Five months have been lapsed but the respondents have not compliance the order. Hence, matter is urgent.	No Urgency
3.	Saket Kumar Singh 8051901920	Dilip Kumar	CWJC No. 2457 of 2020	The Case was heard 24.02.2020 and Hon'ble Court has directed to state Respondent filed to counter affidavit within 4 weeks but in this case no counter affidavit filed till date and case has been listed till date. Matter related to PDS. Petitioner is suffering from Economical Problem. Kindly list this case and heard on priority basis.	No Urgency
4.	Rakesh Kumar 9431878374	M/s Mahesh Prasad @ Mahesh Kumar	CWJC No. 24121 of 2018	In this case petitioner Bank A/c sized by the Tax set on department	To be Listed

		Singh		with not seeing proper paper. Hence list this case as urgent basis.	
5.	Sanjeev Kumar 9835292830 7903958055	Srabind Thakur Ors.	CWJC No. 9584 of 2016	In the above-mentioned case petitioners filed writ application for regularization of their service w.e.f. from their initial date of appointment. The aforesaid case is pending since 2016 never heard till the date, therefore it is respectfully submitted that the aforesaid case may kindly be listed before appropriate bench in the interest of justice.	No Urgency
6.	Sanjeev Kumar 9835292830 7903958055	Ashwani Kumar	CWJC No. 18866 of 2017	In the above-mentioned case petitioners filed writ application for quashing the order of punishment passed in departmental proceeding in the year 2017 since then the said writ application is still pending. Due to pendency of aforesaid writ application petitioner deprived from promotion. Therefore it is respectfully submitted that the aforesaid case may kindly be listed before appropriate Bench for hearing.	No Urgency
7.	Mritunjay Pd. Singh 9934427432	Kishore Kumar Yadav	CWJC No. 19242 of 2018	This is selection matter on the basis of merit list of 4 th grade and authority is not taking proper step into the matter and the age of petitioner is expiring day to day.	No Urgency
8.	Shantanu Kumar. 8252322848	Captain Deepak Kumar Sinha	CWJC No. 8007/2021	Just in front of residential house of the petitioner on his door, over head water tank was to be constructed. It blocks the door of house of the petitioner. About 72 villagers protested in writing but no action was taken. CWJC No. 8007/2021 filed then work stopped on the	May be mentioned before the respective Bench only where the matter is listed

				ground that matter is sub-judice before Hon'ble Court. Now again they have brought plants to start work. Another more suitable and alternative land donated is available at short distance of 200 mtrs. The area is thickly populated an dangerous to villagers. It may be heard on priority, otherwise it would be infructuous.	
9.	Mr. Prashant Sinha 9334142016	Sameer Kumar Singh	CWJC No. 2971/2020	The case was directed to be listed on 05.03.2020 retaining its position. The case may be listed in terms of the order dated 05.03.2021 (copy of the order is enclosed). The case was mentioned on 21.09.2021 and the Hon'ble Court was pleased to direct the Office to verify, vide Sl. No. 10 in the mentioning matter list dated 22.09.2021, till date the case has not been listed.	No Urgency
10.	Lakshmindra Kumar Yadav 9431476565	Jeetendra Kumar	CWJC No. 13309 of 2018	The above noted case has been filed for direction to appoint the petitioner on the Post of lecturer in Govt. Polytechnics/Govt. The above noted case may be listed and heard as soon as possible.	No Urgency
11.	Lakshmindra Kumar Yadav 9431476565	Bharti Kumari	CWJC No. 17065 of 2018	The above matter relates to Anganbari Sevika. It is prayed that the above said case may be listed out of turn for hearing.	No Urgency
12.	Alok Kumar Singh 9835486873	Dezy Kumari	CWJC No. 18978/2016	The abovesaid matter was heard and pleading has been completed. Due to COVID 19 the matter of Termination of Anganwari is still pending for final order.	No Urgency
13.	Bhubneshwar Prasad 8292562697	M/s Jari Buti Ayurvedic Dawakhana and Anr.	Civil Misc. No. 981/2017	The aforesaid application has been filed for quashing the order dated 07.04.2017 passed in T.S. No. 168/2006 by the	No Urgency

				Learned Sub Judge 1 st Darbhanga whereby he has rejected the petition dated 15.06.2016 filed U/o 1 Rule 10(I) C.P.C. The learned court below is adamant to proceed the case and last date has been given to produce the defence and suit has been placed on 29.03.2021. Hence, matter is urgent therefore, this case may placed under the priority basis.	
14.	Alok Kumar Singh 9835486873	Chandra Shekhar Azad and Others	MJC No. 462/2021	The order passed by the Hon'ble Mr. Justice Anil Kumar Upadhyay has not been complied by the authorities. Kindly list the present M.J.C. in any appropriate court because the salary of petitioners have been stopped.	No Urgency
15.	Bhubneshwar Prasad 8292562697 9234262027	Santosh Kumar Singh and Others	Civil Misc. No. 1808/2018	The aforesaid case has been filed for quashing the order dated 13.07.2018 passed in Title Appeal No. 127 of 1992 by the learned Additional District Judge, Rosra, whereby and whereunder a petition dated 26.08.2016 filed under order 6 Rule 7 has been rejected in the mean time the learned court below is adamant to proceed the aforesaid appeal hence matter is very urgent. Therefor this case may be listed at the top of cause list under the priority basis.	No Urgency
16.	Prabhat Ranjan Singh 6201454144	Balram Yadav	CWJC No. 14016/2019	This matter relates to allotment of residential plots to the petitioners for which respondent Municipal Corporation has already realized consideration money from the petitioners prior to 12.12.98. However, till date on one ground or another they are not	No Urgency

				executing and registering sale deed. Petitioners are going to retire from service. They have paid their hard earned money about 25 year earlier, and now want to construct their houses and as such this petition may kindly be taken up out of turn.	
17.	Shankar Kumar 9304034912	N/A	CWJC No. 24492/2013	That the present case has been filed for grant of the benefits of 1 st , 2 nd and 3 rd ACP. It is submitted that counter affidavit and rejoinder has also been filed in this case. It is also submitted that similarly situated person namely Ashwini Kumar Chanchal has also moved before this Hon'ble Court vide C.W.J.C. No. 3502/2008 for the near about same relief(s) which has been finally disposed of by this Hon'ble Court. So kindly this case may be listed.	No Urgency
18.	Shankar Kumar 9304034912	Mundrika Singh	CWJC No. 9532/2021	That as per instruction of the legal heirs of the petitioner grievance has been redressed. So permission may be given to withdraw the aforesaid writ application.	May be mentioned before the respective Bench only where the matter is listed
19.	Md. Najmul Hodda 9431495219	Rakesh Kumar	CWJC No. 17592/2018	The aforesaid case has been filed for payment of arrear of salary w.e.f. March 2018 and vide order dated 21-05-2019 four weeks time was granted but as yet counter has not been filed by the respondents. The petitioner is unable to solemnize marriage of her daughter due to paucity of fund. This case may kindly be heard on priority basis.	No Urgency
20.	Prabhat Ranjan Singh 6201454144	Saurabh Kumar Singh	M.A. No. 358/2021	This matter relates to Divorce in between Appellant and sole Respondent. Appellant	To be Listed for withdrawal

				had filed suit for divorce U/s 13 (1) and (1-a), and the same has been dismissed by Ld. Court below, which occasioned this M.A. during pendency of this MA parties have settled their dispute outside court, and as such Appellant seeks indulgence of this Hon'ble Court to withdraw this appeal, and as such this appeal may kindly be permitted to withdraw, and for this appellant shall ever pray.	
21.	Nagendra Kumar 9835219895	Anjali Thakur	MJC No. 249/2020	That the petitioner has been filed on behalf of the petitioner for transfer of the Matrimonial Case No. 09/2020, pending in the court of Principal Judge, Family Court, Saharsa to the court of Principal Judge, Family Court, Purnea, as the petitioner residing at her maike at Jai Prakash Nagar, Purnea, with her old aged parents has no source of income to maintain herself even to trance a distance of one hundred kilometer for the appearance cause immense hardships. The case is fixed for evidence, hence urgency.	To be Listed
22.	Sanjay Kumar 'Ghosarvey' 9835006245	State of Bihar and Ors.	LPA No. 116/2022	Contempt petition has been filed being MJC No. 159/2022 in which order has been passed directing the respondent authority to comply the order. The contempt application is listed before Hon'ble Mr. Justice Mohit Kumar Shah today.	Office to verify
23.	Lalan Kumar Singh 9931686224	Ravi Mahto	CWJC No. 20811/2013	Petitioner has retired and suffering from Cardiac and Kidney damage. Matter relates to promotion of Time Bond and ACP and	To be Listed

				matter pending last about 8 years before this Hon'ble Court. Petitioner is struggling with life and death.	
24.	Ujjwal Kumar Mishra 8709976703	Pt. Ujjwal Kumar Mishra Foundation	MJC No. 1069 of 2021 (DB) in LPA No. 1193 of 2019	In this aforesaid case matter is related to restoration of LPA No. 1193 of 2019. The case is related to affiliation and recognition of Inter College. The college will loose on of its academic session having a positive recommendation.	To be Listed for restoration
25.	Arvind Prasad Singh	N/A	CWJC No. 6624/2012	This writ application has been filed for direction to the respondents for removal of encroachment from the land of the petitioner. From the date of filing this writ application the matter has been heard till the date. The petitioner is an old person. He is aged about more than 75 years. Therefore my humble submission to list this case in top of the list and hear this.	No Urgency
26.	Amrendra Kumar 6206026715	Aniraj	CWJC No. 10859/2016	The petitioner is duly eligible candidates for the post of "Group-C", but unfortunately the petitioner was appointed in Group-D Post. As per the qualification criteria of appointment qualified the same. Counter affidavit also filled by Respondent advocate on 18.10.2016, vide A.O. No. 384856/2016, and last listing date 03/04/207. Petitioner is suffering from great morally. Hence this prayer to ensure substantial justice. So, it may heard on priority basis.	No Urgency
27.	Sanjay Kumar 8651821541	Ajay Kumar Tripathi	CWJC No. 15949/2018	That the relief sought in aforesaid writ petition is infructuous, So kindly	To be Listed for withdrawal

	9931755082			may permitted to withdrawal this writ application.	
28.	Arvind Prasad Singh	Sarita Kumari	CWJC No. 19386/2015	The petitioner was selected for anganbari sevika but the private respondent party prepared certificate of divorce to her husband and in such circumstances, she given her joining on the post of Anganbari Sewika but now she got license of petrol pump and living with her husband, She was joined from the post of anganbari sewika and the petitioner is only successor for the post of anganbari sewika. From the date of filing in year 2015 the matter has not been heard. My humble submission to list this case in top of the list and hear this.	No Urgency
29.	Kameshwar Prasad Sinha 9334131255 9430603011	Shri Vinod Kumar	CWJC No. 5916 of 2022	The land and house is going to be proclaimed for sale inspite of the fact that the entire amount for one time settlement has been payed through the documents of annexure-2 and accordingly the order of proclamation for sale is required to stayed immed. urgently.	To be Listed
30.	Surendra Kishore Thakur 9204528668	Vinay Kumar Rai and Others	M.A. No. 115/2022	It is pray that your Lordship this appeal against the order dt. 03.01.2022 passed in Title Suit No. 104/2018 whereby the court below has passed an order ad-interim injunction restraining the appellant to interfere in the suit land without considering that the best crops is ready for by the appellant having LPC has issued in his favour and if the matter will not heard entire crops has lost.	May be mentioned before the respective Bench only where the matter is listed

				Case is not listed in main list.	
31.	Om Prakash Upadhyay 8825292282	Vijay Kumar Seth @ Vijay Kumar	I.A. No. 1/2022 In C. Misc. No. 254/2018	That the instant I.A. No. 1 of 2022 has been filed for expeditious disposal of aforesaid C. Misc. No. 254/18 . That due to pendency of instant case further proceeding in T.S. No. 391/2011 is remain stayed vide order dated 19.03.2018. Let the C. Misc. Be disposed of expeditiously in the interest of justice.	No Urgency
32.	Brajesh Kumar Singh 7488021161	Shushma Kumari	MJC No. 4909/2019 arising out of CWJC No. 20887/19	It is pray that Your Lordships kindly listed the MJC No. 4909/2019 till date this case has not been listed.	No Urgency
33.	Brajesh Kumar Singh 7488021161	Dr. Chandra Shekhar Agrawal	MJC No. 4731/19 arising out of CWJC No. 2884/16	It is pray that Your Lordships restoration petition has been filed in 2019 but till date not listed. So kindly listed this case.	No Urgency
34.	Arvind Kumar Tewary 9835462776	M/s Prince Agro Vermi Compost	CWJC No. 2842/2021	Interlocutory Application has already been filed in this matter on 05.10.21. Vide order dt. 15.03.2021 Status Quo is of today has been granted with direction to the petitioner to deposit Rs. 26,00,000/-, the bank will consider the proposal of settlement. The petitioner deposited Rs. 26 lacs as per direction of the court but the Bank is still initiating coercive action against the petitioner.	Office to verify and comply the judicial order
35.	Saket Tiwary 8051594353	M/s Nishka Security and Intelligence Services	EC-BRHC01-31177-2022	The petitioner company were giving trolley service to PMCH. The petitioner company has been black listed on non existing ground. The petitioner company has challenged black listing as there are many tenders in which the petitioner company has qualified the technical bid. Due to black listing, the	To be Listed once case no is generated

				company has no work and staff are suffering rendered jobless. The labour Superintendent had held that no case of violation of labour law is made out as against the petitioner and the petitioner has been black listed on the same allegations after the order of labour Superintendent.	
36.	Jitendra Pd. Singh 9430955173	Shambhu Prasad	CWJC No. 17775/2019	Matter relates to recovery of amount by the Bank and out of 30 lacs 260000/- has been paid by the petitioner but respondents want to take forcefull possession of the residential house of the petitioner who is an old man, Matter is urgent, so it may be listed for adm.	To be Listed
37.	Jitendra Pd. Singh 9430955173	Ranju Devi	M.A. No. 474/2021	By the impugned judgement dated 30.06.21, Family Court Aurangabad has decreed the Matrimonial Case filed by the husband for divorce, The wife/appellant has challenged the same before this Hon'ble Court by way of present appeal, So this case may be listed for order/admission.	Office to verify
38.	Jitendra Pd. Singh 9430955173	Ram Bachan Rai and Anr.	CWJC No. 6356/2021	This matter relates to Mutation of the Land, Respondents want to dispossess the petitioner and as such, I.A. No. 01/2022 has been filed for stay. So this I.A. may be listed for orders on tomorrow.	May be mentioned before the respective Bench only where the matter is listed
39.	Arup Kumar Chongdar 9934687608	Gaur Chandra Sinha	MJC No. 3800 of 2019	Petitioner has filed instant contempt petition against the opposite party of non compliance of order/own undertaking given in MJC No- 470 of 2015 for whereby and where under the then D M has assured the	No Urgency

				Hon'ble Court that appointment process shall be take to it's logical conclusion within one month. More than one year passed no action. Hence required for urgent hearing.	
40.	Akshay Lal Pandit 9334895401	Ganga Kumar Prajapati	CWJC No. 4236/2018	That the present writ petition has been preferred before this Hon'ble Court on order dated 15.03.2018. The respondents are directed for file counter affidavit within four weeks, but till dated has been not filed. It is therefore prayed that Your Lordship may be pleased to consolidated list.	No Urgency
41.	Madhusudan Kumar 9523812894	Gita Rani Singh	CWJC No. 12950 of 2019	On 24.02.2020 the Hon'ble Mr. Justice Anil Kumar Upadhyay has been pleased to pass an order as stated below. "Put up this case on 23.03.2020 to enable the respondent Bihar Karamchari Chayan Aayog to file counter affidavit, failing which the Secretary, Bihar Karamchari Chayan Aayog is required to present physically in the court". But as yet the aforesaid case has not been placed before the any Hon'ble Bench. It may be taken up as soon as possible otherwise it will be infructuous. It is for the future of the petitioner.	No Urgency
42.	Shankar Kumar Choudhary 9431460766	Satish Kumar	CWJC No. 20156/2018	The matter relates to grant of PDS license to the petitioner in Madhopur Panchayat, Penhatta Block, District – Khagaria. Ignoring the court order, the Respondent no. 6 has been selected.	No Urgency

43.	Shankar Kumar Choudhary 9431460766	Kedar Nath Mishra	CWJC No. 13379/2019	The matter relates to cancellation of PDS license of the petitioner and the petitioner has no other source of livelihood, it may be heard on priority basis.	No Urgency
44.	Ram Sumiran Singh	Sheo Nandan Rai	S.A. No. 55 of 2021 with I.A. No. 1 of 2021	The plaintiff appellants – Respondent is trying to take possession in their favour of the house which has been constructed by the appellants no. 1 for himself and for their family members to live in town.	To be Listed for IA
45.	Ram Sumiran Singh	Gayatri Devi	S.A. No. 53 of 2021, I.A. No. 1/2021 and I.A. No. 2/2021	I.A. No. 2/2021 is for substitution of a dead respondent and I.A. No. 1/2021 is for stay of the execution proceeding therefore I.A. No. 2 is required to be taken up.	To be Listed for IA
46.	Manendra Kumar Singh 9431046506	Ritika Roy	CWJC No. 11161/2019	Petitioner of this case wants to withdraw her application. Hence the same may be listed “For Order” before the Hon’ble bench.	To be Listed for withdrawal
47.	Dhananjay Kumar 6202350397	Farida Khanam @ Falida Jawaid	I.A. No. 1 of 2021 in M.A. No. 451/2019	The share in land of the petitioner, being sold by the respondent who lives in village permanently. In case of sale of total land the petitioner will be put in further litigation. Matter is urgent. Just now, he has negotiated with a broker for sale of the land urgent.	To be Listed for IA
48.	Dhananjay Kumar 6202350397	Chandna Kumari	CWJC No. 23832/2018	The petitioner was selected and appointed as Panchayat Teacher. Suddenly by another letter on a complaint her service was terminated. The order was challenged before Tribunal, who rejected the claim against which petitioner has filed this case. Once matter was taken up. Pleadings complete. Urgent for hearing otherwise, writ	No Urgency

				will be come infructuous.	
49.	Abhitabh Kumar 9470609858	Om Prakash Upadhyay	CWJC No. 19396	Respondent No. 5 to 8 are alleging encroachments on bubbly land. The encroachments on the portion of the plot of road situated in East Champaran Dist., Mauze Laukun, Thana No. 63, Khata 20, Anne 855. On 18.12.20 the Anchal Amin file a report to Circle Officer and the Circle Officer institute the case vide case no. 24 of 2020-21. The Circle Officer direct to officer in charge Ghorasahan, but they do not remove the encroachment.	Case no not clear
50.	Dhananjay Kumar 6202350397	Rinki Kumari	CWJC No. 17053/2016	Petitioner was appointed by Aam Sabha in the year 2008. She was sent for Induction Course, then she was appointed on 25.08.2009. In the year 2011 one Mala Sinha challenged her appointed, her appointed is as cancelled. Matter is urgent.	No Urgency
51.	Dhananjay Kumar 6202350397	Bibhuti Bhushan Saha	MJC No. 1421/2021	The petitioner has been suffering for payment since 2008. Inspite of/ withdraw of case, filed against the order of L.P.A. Court from by Hon'ble Supreme Court payment of retrial dues has not been paid by deptt. BSFC. Urgent matter.	No Urgency
52.	Dhananjay Kumar 6202350397	The Bihar State Food and Civil Supplies Corporation	LPA No. 942/2017	The Respondent retired in the year 2008 as Assistant Manager From Jharkhand (State) in the State of Joint ness of the State of Bihar. Both State (Bihar and Jharkhand) say that Payment of retrial dues will be made by Jharkhand (Bihar says) and Jharkhand says that it will be paid by	No Urgency

				State of Bihar. Part payment has been made. Petitioner is suffering since 14 years case admitted on technical ground. Once it came on list but went out from list. Urgent.	
53.	Awadhesh Kumar Mishra 9308068153	Md. Jamil Akhtar	CWJC No. 23560/2019	It relates to dismissal from service. Petitioner is out of job since long years and is staying along with his large dependents. Earlier, the aforesaid writ petition was dismissed for default but that has been restored by order dt. 02.03.2022 passed in MJC No. 2050/2021. Since this matter is very urgent it may be listed on priority basis.	Details of service and department not given
54.	Akshay Lal Pandit 9334895401	Kumari Priyanka Singh	MJC No. 5320/2019	That the present application is being filed for initiation of contempt proceeding against the respondents Contemnors for willful and deliberate violation and disobedience /of the order/direction dated 08.07.2019 passed in C.W.J.C No. 6057 /2019 where in and whereby this Hon'ble Court disposed of the writ petition with direction to the respondents to take appropriate decision with regard to the claim of petitioner for compassionate appointment at the earliest preferably within a period of 60 days from the date of receipt/production of copy of this order. That is relevant to state here that the one brother of the petitioner.	No Urgency
55.	S. Azeem 9934984005	Md. Shamshad Alam,	CWJC No. 17804/2019	That it is compassionate appointment of the petitioner they early	No Urgency

				petitioner was allowed by this Hon'ble Court but D.M. Purnea not complied with. The petitioner is going to be 40 years age and fighting for the relevant for last 10 years, Hence required urgently under heading consolidated list/orders.	
56.	Pratyush Kumar 9798888833	Yakub Miyan	CWJC No. 916/2022	The matter relates to Bihar Consolidation of Holdings and Prevention of Fragmentation Act Section 5 of the aforesaid Act says about transfer of land without prior sanction to be void abinitio. The same has been affirmed by Full Bench of this Hon'ble High Court in Panna Devi Vs. The State of Bihar and others (LPA No. 375/2010) reported in AIR 2010 Patna 143. Hence, application for withdrawal of the petition and also for modification of order dated 31.03.2022.	May be mentioned before the respective Bench only where the matter is listed
57.	Uday Kumar 9431437186	Ritu Prabha	MJC No. 380/2020	The petitioner is lady, the matter relates to transfer of Matrimonial Suit No. 153/19 from the court of learned Principal Judge Purnia to the Court of Principal Judge, Sitamarhi. The petitioner resides at Sitamarhi. So may kindly heard the case.	To be Listed
58.	Pratyush Kumar 9470635456 9798888833	Atul Kumar Shukla and Others	EC-BRHC01-32349-2022	In the instant matter the process of filling the application form for recruitment in the post of Headmasters, vide Advt. No. 04/2022 (issued by BPSC) is scheduled to close on 22/04/2022. The petitioners who hail from UP and have been teaching in various schools of Bihar as Block Teachers (Graduate	To be Listed once case no is generated

				Grade I) since May, 2013 and other dates (Last joining month Feb. 2016) have been restrained from filling the application form by the virtue of Rule 6(i) of the Bihar Nationalized Primary School Headmaster (Appointment, Transfer, Disciplinary Action and Service Condition Rules, 2021 which reads, "He must be a citizen of India and a resident of State of Bihar". Such rule has brought 100% reservation in appointment based on residence and origin which is contrary to Article 14,15,16(2) and is under challenge in the instant writ application. Hence, Prayer for urgent hearing.	
59.	Munna Prasad Dixit 9431011430	Miss Anamika and others	CWJC No.17544 of 2015	Petitioners have mentioned the said case earlier to 20.12.2021 and thereafter the case was listed before Hon'ble Mr Justice Chakradhari Sharan Singh but after spread of Corona Virus, the case was delisted. It was again mentioned on 21.12.2021 but it was not acceded too. The case was again mentioned on 07.04.2022 before the Hon'ble JAD-1 in Session's court physically and their Lordships have been pleased to accept the mention slip but on enquiry from the concerned section , it has been said that there is no specific order of the Hon'ble court, hence it is possible to list the case, hence it is again being mentioned with the facts that the Petitioners are	To be Listed

				<p>un-employed youth who have filed the instant Writ Petition being aggrieved with the Notice dated 16.05.2015 issued by the Bihar State Power Transmission Company Limited, Vidyut Bhawan, Patna whereby the entire selection process finally completed for appointment to the post of Junior Operators, has been cancelled illegally. The instant writ Petition is very old pertaining to the year 2015 and petitioners are running from pillar to post and facing with humiliation and unemployment and most of them have either crossed the age limit for appointment or nearer to the crossing of age limit, hence it is humbly requested that Your Lordships may pleased to direct the registry/office to list the instant Writ application Vide CWJC No.17544 of 2015 before the Hon'ble Court on out of turn in the next week on any day.</p>	
60.	Ranjeet Kumar 9234945387	Keshav Prasad	CWJC No. 23292/2018	<p>This case has not been heard before and the petitioner was suspended in 2016 and dismissed. In 2018 and subsistence allowance has not been paid since suspension, as the petitioner has not been in any gainful employment since dismissed and needs to be listed before this Hon'ble Court.</p>	No Urgency
61.	Ranjeet Kumar 9234945387	Keshav Prasad	CWJC No. 12860/2021	<p>This case has not been heard and petitioner has been dismissed from service since 2018 and petitioner has not been in gainful employment since dismissal and needs</p>	May be mentioned before the respective Bench only where the matter is listed

				to be listed before this Hon'ble Court.	
62.	Ranjeet Kumar 9234945387	Karuna Kumari	CWJC No. 15793 of 2021	This case has not been heard and petitioner's entire pension has been withheld since 2019 and needs to be listed before Hon'ble Court.	May be mentioned before the respective Bench only where the matter is listed
63.	Abhishek 9431664776	Manik Lal Karmakar	S.A. No. 241/2015 (I.A. No. 3/2022)	I.A. No. 3/2022 has been filed for stay of Execution case in which proceeding is running for Delivery of possession for residential house and shop. Executing court has vacated the order of stay granted by this Hon'ble Court and Now started the proceeding of Execution case. So matter is urgent sail may be heard on priority basis.	To be Listed for IA
64.	Arun Kumar Singh No. 5 9905699182	Barister Roy	CWJC No. 2772/20	This CWJC was heard on 26.02.2020 and directed to state the file within four weeks and counter affidavit has been filed But case is not listed 50 petitioner is on verge of starvation so this case may listed on priority basis.	No Urgency
65.	Arun Kumar Singh 9905699182	Chotelal Sah	CWJC 2842/20	This CWJC was heard on 26/02/20 and directed to State Govt. to file Counter Affidavit within four weeks and Counter Affidavit has been filed But this case is not listed petitioner is on verge of starvation. So this case may heard and listed on priority basis.	No Urgency
66.	Vinay Mistry 8987041352	Raj Kishore Sinha	MJC No. 45 of 2022 arising out of CWJC No. 5570 of 2019	That the present contempt application filed for the willful disobedience of the Hon'ble Court order dated 05.03.2021 passed in CWJC No. 5570 of 2019 by the Hon'ble Justice Prabhat Kumar Jha. The petitioner had	No Urgency

				<p>filed the CWJC No. 5570 of 2019 for payment of full salary and the pension along with the pensionary benefits as the petitioner had retired on 31.01.2018 and the respondents had not paid the pension despite the lapse of more than four years of the date of retirement. The Additional Principal Secretary, Road Construction Department had appeared on 05.03.2021 and in the counter affidavit the respondents had given undertaking before the Hon'ble Court to make the payment of all the consequential benefits to the petitioner. Despite the undertaking given by the Additional Principal Secretary, RCD, the respondents had not paid the pensionary benefits to the petitioner even after the lapse of more than four years of the retirement.</p>	
67.	Sanjay Kumar 9334101186	The State of Bihar and others	S.A. No. 179/2018	<p>The appellant State of Bihar has filed present Second Appeal against the judgment and decree passed by lower appellate court in favour of the respondent, though there is no stay granted in the appeal, the Revenue authorities are not issuing rent receipt to the respondent even though Hon 'ble Court directed them to do so in accordance with law but on the ground of pendency of this second appeal, no action is being taken. Earlier the case was running within Top five cases for hearing but could not be heard and</p>	No Urgency

				after the COVID -19 surge, the case has gone out of the list, the appeal may be heard on priority basis so that the respondent may not suffer irreparable loss.	
68.	Sanjay Kumar 9334101186	Om Prakash and Another	Civil Review No. 30/2021	<p>The petitioners have filed L.P.A. No. 249/2014 which was heard by Division Bench consisting of Hon'ble I.A. Ansari (as his Lordships then was) and Hon'ble Mr. Justice Chakradhari Sharan Singh whereby and under the said Appeal was dismissed on 24.11.2015 later on some new facts came to knowledge of the petitioner, whereby it transpired that some of the aspirants were given more marks in interview than the numbers fixed for interview, the petitioners filed C.W.J.C. No. 9067 /2019 which was disposed of with liberty to the petitioner to file review application and thereafter present Civil Review Application has been filed and is pending for hearing. The petitioner is now attaining the age bar for selection so the case may be heard on. Priority basis on any appropriate elate.</p>	Office to verify
69.	Dr. Maurya Vijay Chandra +91-9999-714-802	Dr. Maurya Vijay Chandra (Petitioner-in-person)	CWJC No. -7023 of 2022	Present PIL is for directions to the authorities to enable farmers of Bihar to export fresh fruits and vegetables to premium fetching markets like America, Australia and Europe. Mangoes have been taken as a test case in this PIL. Mangoes of Bihar are widely recognized. Some of the	May be mentioned before the respective Bench only where the matter is listed

				<p>varieties, like Jardalu of Bhagalpur, are also registered as Geographical Indicated (GI) products. The urgency is that Mango harvest season is set to begin in two months in the State. Unless the matter is heard urgently, the preparations for the requisite skills and infrastructure development for export will not be possible for this mango season. This will save all the mango farmers from loss of entire one year earnings. Moreover, training of Mango cultivators/farmers for producing export quality mangoes can only be done during a mango season, which has commenced in other States where export oriented training can take place in the next two months before the start of mango season in Bihar. Therefore, urgent hearing will save all the mango farmers across the State esp. from Bhagalpur, Vaishali, etc. from irreparable loss.</p>	
70.	Raj Kumar Choudhary 9931126766	Satish Prasad	CWJC No. 5172/2020	<p>The petitioner is aggrieved by order dated 27.02.2018 passed in Rent Fixation Case 384/16 by D.C.L.R., Munger, The proceeding was illegible and such the order was passed without jurisdiction and following principles of natural justice. Now the respondents are threatening to dispose the petitioner from his land on the basis of illegal proceeding without any authority of law.</p>	No Urgency

71.	Vagisha Pragma Vacaknavi 8084691944	Krishan Murari Kumar @ Krishna Murari Kumar & Ors.	MJC No.205 of 2022	Due to petitioners case before this Hon'ble Court, an enquiry was conducted for finding forgery / illegalities in recommendation and appointment in pursuance of advertisement No.1/93 and during such exercise much time has elapsed. As of now the matter of enquiry attained finality even then the petitioners are not being recommended and appointed on the remaining vacancies despite the order of this Hon'ble Court as well as consent given by the respondents before this Hon'ble Court for filling up remaining vacancies expeditiously after enquiry. Hence, the petitioners are awaiting for justice since long. Much time has elapsed. The matter therefore, be heard on priority basis	No Urgency
72.	Ajit Kumar 9470664793	Sita Ram Mandal	MJC-635/2021 in SECOND APPEAL/ 115 / 2008	MJC-635/2021 has been filed for restoration of SECOND APPEAL / 115 / 2008, which has been dismissed by Hon'ble Justice Prabhat Kumar Jha on 19-Jul-2019 for noncompliance of earlier pre-emptory order. The MJC-635/2021 has been filed on 29-Jan-2021, but since then it has never been listed. The Appellant's family has always remained in peaceful possession of the suit land. However, recently the successors of OP/Respondent namely Late Lakhan Mandal and others are trying to force out the Appellant's family from the peaceful possession of land, the house constructed	To be Listed for restoration

				thereon as well as they are also stopping them from cultivating the suit land. Status Quo was ordered to be maintained by the Hon'ble Court vide order dated 12-May-2008. There is a apprehension of bloody skirmish between the parties, if the Second Appeal is not restored at the earliest which will make the order of Status Quo effective after its restoration.	
73.	Akhilesh Kumar Sinha 6206588129	Chamni Prasad @ Chamru Ray	MJC No. 4640/2019	Because the matter relates to MJC (Resto) for restoration of S.A. No. 96/2014. Last order passed on 04/03/20.	To be Listed for restoration
74.	Prashant Sinha 9334142016	Shakuntala Devi	MJC No. 393/2020	The petitioner was directed to be reinstated with all consequential benefits. Without paying the entire consequential benefits as well as the admitted dues the petitioner has again been dismissed. The case may be taken up urgently for payment of the consequential benefits to the petitioner as her life has become miserable due to non-payment to her.	No Urgency
75.	Arvind Kumar 8541936674	Nishant Kumar	CWJC No. 22878/2019	That above case has been filed for compassionate appointment. Respondent authority claim of compassionate appointment of petitioner has been rejected on 30/07/19. That his father was posted as Peon and petitioner filed representation and request before concerned authority on 01.06.07. Petitioner is road become land to mouth hence above case may be listed before the bench.	No Urgency

76.	Md. Shakir Ahmad 7070918787	Prabhu Ram and Ors.	CWJC No. 23016 of 2018	That this is an application for direction for commanding the respondent authorities especially respondent District Magistrate to appoint the petitioner on Class IV post pursuant to advertisement no. 1/2012 whereby petitioner submitted their duly filled up application form accordingly short listed and placed respectively on Sr. No. 249, Sr. No. 302, Sr. No. 286, Sr. no. 281, Sr. No. 330 but without roaster clearance and exhausting all available Class IV vacancy within the District of Saran these petitioners have not been appointed. Hence this case may be listed on priority basis.	No Urgency
77.	Pramod Kumar 9430419917	Uday Kumar	CWJC No. 1649/2020	The petitioner has been appointed a teacher and joined as a teacher at +2 Yashwant High School Khijarsarai, Gaya on 20.01.2007 it is relevant to state here that one Shiv Shankar Kumar filed a complaint against the petitioner on 06.01.2016 about genuineness of the concerned officers of Gaya District office of state Vigilance. Thereafter the concerned Officer of Gaya District were asked to check/verify the certificate/Degree of the petitioner and is that view of the matter salary of the petitioner has been stopped from 1 March 2017. Thereafter petitioner made countless efforts for the needful action before the concerned officer of the District and he also filed application before the	No Urgency

				District Appellate Authority Gaya for release of his salary because even without salary the Authorities are taking duty which is very harsh to him. Hence this writ application which needs early hearing.	
78.	Atul Kumar Pandey 9431441271	Ram Shankar Mahto and Ors.	CWJC No. 1645 of 2017	Petitioners are IV grade employee and their initial appointment was on daily wage. Petitioners regularized w.e.f. 04.04.2014 but their services rendered as daily wage has not been counted for pensionary benefits. Most of the petitioners have retired now and they are being paid major amount as pension under the new pension scheme. The petitioners and their family are on verge of starvation. This case is of 2017 and has not been taken up earlier.	No Urgency
79.	Prarnod Kumar 9430419917	Manoranjan Kumar	CWJC No. 1663/2020	The petitioner was appointed as a secondary school Teacher and he joined as such on 11.12.2006 at +2 Yashwant High School Khijar Sarai Gaya and he was impaling education un-intrusted with due diligence but a person hostile to him namely Shiv Shankar Kumar filed complaint against the petitioner and two teachers in the officer of state Vigilance alleging therein that they are in service on the basis of forged certificate/ Degree. Thereafter the vigilance sent that complaint to concerned District officials for headful enquiry which was not done for the reasons best known to	No Urgency

				then only. The petitioner salary was stopped from March 2017. The petitioner also filed an application before the District Programme officer Gaya & district appellate authority for the needful because of non-cooperation of the officers of the District, hence this writ application which needs early hearing.	
80.	Md. Shakir Ahmad 7070918787	Shiv Balak Ram and Ors.	CWJC No. 24271 of 2018	That this is an application for direction in the nature of mandamus commanding the respondent authorities for granting the pay scale of Junior Engineer to the petitioner to the petitioner w.e.f. date of their officiating of the post of Junior Engineer in pursuance of office order contained in memo no. 131 dated 20.04.2011 issued under the signature of then secretary, Sane Command Area Development Agency (now merged to water and land Management Institute Walmi). Hence this case may listed on priority basis.	No Urgency
81.	Rajeev Kumar Singh 9431022601	Ajay Kumar	CWJC No. 8879 of 2015	The instant writ application has been filed against the same impugned order, filed by an aggrieved person in another writ application bearing CWJC No. 11127/2015. The mentioning of the abovesaid writ application was done on 10/11 March 2022 and the same has been allowed for listing. Which was at Sr. No. 9.	To be Listed with CWJC No. 11127/2015 after due verification
82.	Rajeev Kumar Singh	Sheo Kumar Yadav and Ors.	LPA No. 1324 of 2017	Several LPA filed after this case and before	No Urgency

	9431022601			March 2020 have been listed before Hon'ble DB-6 in last week. But this case was not listed.	
CRIMINAL MATTERS					
83.	Bhaskar Shankar Mob. No.- 943051069	Shashi Kiran Kr. Chaudhary	Cr. Revision 1157/2018	Petitioner want to withdraw the case as both parties have settled the matter by way of compromise and the case has become infructuous.	To be Listed for withdrawal
84.	Sanjeev Kumar (9835292830,7 903958055	Sity alias Sweetty Devi and ors.	Cr. Misc. No.52037/2019	In the above - mentioned case petitioner was granted anticipatory Bail by learned court below. Due to illness of petitioner no. 1, they could not surrender and furnished bail bond within stipulated period. Latter on they filed an application for extension of time which was rejected under the order dated 20.01.19. Hence present application has been filed for quashing the order 20/01/19 which is still pending. the aforesaid case may kindly be heard on priority basis in interest of justice.	To be Listed
85.	Mritunjay Pd. Singh,Mo.No.- 9934427432	Ravi kumar	Filing no.- Ec-BRHC01-21571/2022 (Cr. Misc, Quashing of F.I.R.)	This is Quashing of F.I.R. filed u/s 498 (a) Cr.p.c. and other sections with some oblique motive by the wife of petitioner . Now informant wife is living with petitioner husband and hence continuance this is nonest in eye of law. Hence this case may be heard out of turn.	No Urgency
86.	Rabi Bhushan Prasad Mob. No.- 9835272004	Rahul Kumar	Cr. Misc.No.- 23023/2022	The wife of the petitioner is under pregnancy advance stage and there is no male member to take proper care therefore this case may be listed on priority after stamp reporting.	May be mentioned before the respective Bench only where the matter is listed

87.	Ravi Bhushan Prasad , Mob.No.- 9835272004	Tuntun Kumar alias Pawan Kumar yadav	cr. Misc. no. 21377/2022	Above noted case has been refiled on 06.04.2022 after correction in the petition. This case may be stamp reported on priority and be listed for hearing.	To be Listed for modification
88.	Bishnu Kant Dubey, Mob. No.- 9835283611	Praveen Kumar & ors.	Cr. Misc. No.- 41695/2019	This case relates to quashing of the order taking cognizance against the petitioners vide order dated 18.03.2019 passed by Learned ACJM XV, Gopalganj under Sec. 403, 418 of IPC and Sec. 138 of N.I. Act and summon has been issued. This case was filed on 08.05.2019. Now presently bailable warrant has been issued against the petitioner particularly five unmarried female. Though on record either in complaint on in S.A. as also in deposition there is nothing for taking such cognizance, So matter is urgent. May kindly be listed and be taken up as earliest position.	No Urgency
89.	Anil Chandra, Mob.No.- 9835088870	Butu yadav @ Upendra yadav and ors.	Cr. Appeal No.- (SJ)4697of 2021	The aforesaid the Appeal has been admitted on 06.01.2022, L.C.R. has been received on 10.02.2022 and the respondent No.- 2 already appeared. Therefore, this case may kindly be list under heading for "Order" for bail and suspension of sentence.	To be Listed subject to the availability of digitized record
90.	Anil Kumar Sinha	Dayanand yadav		The petitioner has been arrested and the case has become infructuos, May kindly permit to withdraw the case and may kindly list the case under the heading " to be mentioned " before the appropriate Bench.	May be mentioned before the respective Bench only where the matter is listed

91.	Sanjay Kumar Tiwari, Mob. No.- 8540996103	Vijay Kumar Singh@Vijay Singh	Cr. W.J.C. 22421 of 2022	The Petitioner has filed the instant criminal writ seeking quashing of the F.I.R. The Petitioner is a bank official and due to on account of institution of criminal case he is unable to discharge his duty. one matter bearing Cr. W.J.C. No.- 362 of 2022, arising of same P.S. case No. i.e. Rajepur P.S. Case No. 48 of 2022 is already fixed for hearing	May be mentioned before the respective Bench only where the matter is listed
92.	Ram Sumiran Singh	Party Name Not Mentioned	Cr. Misc. No. 73749 of 2019 (Quashing)	The order may be executed of any time and apprehension of removed from the premises of the petitioner by which it may be irreparable loss of petitioners.	No Urgency
93.	Suresh Prasad 9234753106	Babloo Kumar	Cr Appeal (DB) 151 of 2017	The Appellant is in custody since 25.03.2015, which is about 7 years, the interlocutory Application for suspension of sentence bearing I.A No. 02/2019 pending since 29.01.2019. the appeal is not going to heard in near future. Hence, this case may be listed and heard on priority basis.	To be Listed subject to the availability of digitized record
94.	Dheeraj Kumar 8002114024	Shalini @Saroj Divi and other	Cr. Misc No. 54066/2018	by making false submission the petitioner have obtain stay order dated 25/07/2019 matter may be listed in connection Cr Misc no 54066/2018	No Urgency
95.	Kameshwer Prasad Sinha 9334131255	Jitendra Panday @ Jitendra Kumar	Cr Misc. No. 45568/2018	This is the personal case of an advocate who has been victimised by the opponent agate (O.P No. 2) and the quashing application may be placed for admission specially on top to obtain the, stay of further proceeding.	No Urgency
96.	Mr Akshay Lal Pandit 9334895401	Kiran Kumari	Cr W.J.C No. 974/2021	That the present Cr. Writ Petition has been preferred before this Hon'ble court for the	May be mentioned before the respective

				issuance of direction/directions order/orders by way of writ of mandamus specifically to the chief Secretary govt. of Bihar Patna, the Principal Secretary Department of Home Govt. of Patna including the Director General of Police, Bihar Patna to the hand over the investigation C.B.I regarding the death of Late Dinesh Ram in course of duty he died in counter firing by the criminals on 24.02.2021 so that two children and the petitioner have bread to survive and provide proper care and education to the children of Late Dinesh Ram, Assistant Sub inspector o Police (ASI) posted at Majorgani Police District - Sitamarhi. Early taken up of matter so that enedene be not distread, it is therefore Praved that your Lordships may graciously be kindly speedy hearing Pleased.	Bench only where the matter is listed
97.	Najeeb Ahmad 943163474	Md. Soyed Alam @ Md Soyeb @Another	Cr. Misc No. 5814/2022	Petitioner no. 1 earlier had undergone a major surgery of his broken/fractured leg and on account of further complication he consulted an orthopaedics who advised him to get admitted for surgery again. In such circumstances it is necessary to hear anticipatory bail application on priority basis.	May be mentioned before the respective Bench only where the matter is listed
98.	Uday Kumar 9431437186	Guddu Rajwar	Cr Appeal (D.B) 857/2019	It the above mentioned appeal I.A No 01/2022 has been filed for grant of bail. The appellant is in jail since 11-04-2016 so	To be Listed subject to the availability of digitized record

				may kindly hear the I.A application which has been filed for Bail.	
99.	Anuradha Kumari 8002571276	Mantu Choudhary	Criminal Appeal (D.B) - 569/2018	I.A no - 1/21 has been filed on behalf of the appellant on 24-07-2021 for granting bail during the pendency of the appeal, which has not been listed upto till now. The petitioner is in custody from about 10 years and on 04-10-2018 the prayer for bail was rejected for present. Appeal is not likely to be taken up.	To be Listed subject to the availability of digitized record
100.	Mr Kundan Kumar 9308550541	sonu kumar @ sonu kumar mandal &anr	Cr Appeal No. 800/22 S.J (SC/ST)	The appellant no. 1 is an advocate, practicing Civil Court Rosera, District Samastipur. The informant does not belong to SC/ST community rather she belongs to OBS community and the police has registered case under SC/ST (POA) Act, abusing the process of law are trying to arrest the appellant even from court premises of Rosera Civil Court.	May be mentioned before the respective Bench only where the matter is listed
101.	Mr Kundan Kumar 9308550541	Surya Knat kumar @ suryankant and another	Cr misc. No 12366/2022	The Petitioner no 1 is suffering from Blood Cancer and doctor has referred him to AIIMS New Delhi for better treatment. Both petitioners are uterine brother	May be mentioned before the respective Bench only where the matter is listed
102.	Sanjay Kumar 9334101186	Surjeet Kumar	Cr. Appeal No. 1165/ 2020 (SJ)	That petitioner has filed the present appeal for grant of anticipatory bail in a case registered under SC/ST Act after rejection of his application for anticipatory bail as not maintainable in view of Section 18 of the Act. Earlier mentioning was made before this Hon'ble Court and same was accepted, the registry was directed to look into the	Office to verify and to be listed in order of seniority

				matter and list the case but till dated listed, the same may be listed on priority basis.	
103.	Ranjan 9470044731	Prashant Singh @ Prashant Kumar Singh	Cr W.J.C no - 23547/2022	The petitioner No. 01 above named is a minor and student of Class 10 in D.A.V Public School Naraha Panapur, East Champaran. The petitioner no 01 has to appear in CBSC 10th Board Examination which is scheduled from 26.4.22 onwards. Petitioner has challenged the registration of F.I.R against him. Admit Card of the petitioner No. 1 is enclosed herewith.	To be Listed once case no is generated
104.	Jitendra Narain Sinha 9431047428	Shanichari Devi and anr	Cr Appeal (DB) NO 236/2019	The instant matter is tied up matter, tied with Hon'ble Mr. Justice Partha Sarthy. The appellant no. 1 who is lady, is in incarceration for about 4 years and the appellant no 2 ahs completed more than seven years in custody. the condition of the appellants are not good and there is no chance of early hearing of appeal , so the IA filed for grant of bail and suspension of sentence, may kindly be heard at the earliest.	Office to verify and to be listed subject to the availability of the Bench
105.	Parmanand Pd Sahi 9431649584	Naresh Mahto	Cr Appeal no 489/2016(DB) IA No 01 of 2018	The appellant is in jail since 22.12.2008 and there is no chance of early hearing of 4 months, so it may be listed under heading order of petition before Hon'ble Bench.	To be Listed subject to the availability of digitized record
106.	Ranjeet Kumar Mishra 9835061510	Devan Mukhiya @ Ravam Mukhiya &other	Cr App(Sj) 3920/21	That the present slip has been filed for withdraw the petition because the appellants have arrested during the pendency of the application, as per information given by the pairvikar, therefore the petition against the	May be mentioned before the respective Bench only where the matter is listed

				appellants have become infructuous.	
107.	Subodh Kumar 8862896983	Adadhesh Rai	Cr Misc no. 66676/2021	That in above matter was listed on 9.03.22& again 10.03.22 before the Hon'ble Mis Justice A.M Badar but counsel of the petitioner not appeared, Now the present situation is that the above noted case in not found in any Bench of this Hon'ble court. the matters is urgent so this case may be heard as soon as early.	Office to verify and to do the needful
108.	Nilesh Kumar 9431442238	Sunil Singh	Cr Appeal (DB) No 917/2015, IA No 5/2021	Connection and sentence is R I for life under Section 302/34 of the Indian penal Code appellant is in custody since more than Eleven (11) years hence it may kindly be listed for orders for consideration of the pray for suspension of sentence.	To be Listed subject to the availability of digitized record
109.	Sanjiv Kumar singh 9955767687	Pradhu Kumar	Cr Appeal (SJ) No. 1204/2022 (Pocso Act)	Its the above noted case appellant is on provisional bail till 24.11.2022 for confirmation of period provisional bail. it is necessary to list the above noted case before appropriate Hon'ble bench under the heading of "for orders"	To be Listed for confirmation of provisional bail
110.	Arun Prasad 9122090038	Radheshyam Mahto @ Lalit Kumar	Cr Appeal(DB) No. 243/2021 IA No 01 2021	IA has been filed in Cr appeal no 243/2021 (DB) for granting bail during the pendency of said criminal appeal. the criminal appeal has already been admitted and LCR is also been revived by the concerted section of the Hon'ble Court .	To be Listed subject to the availability of digitized record
111.	Santosh Kumar Pandy 9430002385	Subodh Kumar	Cr Misc No. 15756/2022	in above noted matter mother of petitioner Sibila Devi, is suffering from heat and respiratory problems. in this regard Hospital concerned is willing to much take care	May be mentioned before the respective Bench only where the matter is listed

				of her. Petitioner is sole son of the ailing mother. (Medical Prescription of her is annexed herewith for kind perusal. Hence matter may be listed on priority basis.	
112.	Kundan Kumar 9308550541	Surya Kant Kumar @ Suryakant and another	Cr Misc No 12366/2022	The petitioner is seriously ill and doctor has referred him to AIIMS New Delhi for better treatment as he is suffering from Blood Cancer.	May be mentioned before the respective Bench only where the matter is listed